

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.2377  
ANSWERED ON 13.03.2025**

**CARBON CREDIT TRADING SCHEME**

**2377. SHRI MAGUNTA SREENIVASULU REDDY:  
SHRI BASTIPATI NAGARAJU:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government has a plan to include energy and electricity, major polluting sectors under the compliance mechanism of Carbon Credit Trading Scheme;**
- (b) if so, the time by which the Government would include these sectors under the said scheme;**
- (c) whether any obligated entity is participating in the said scheme, if so, the details regarding total number of such entities, State-wise and if not, the reasons therefor;**
- (d) whether Carbon Dioxide reduction targets have been given by the Government under the said scheme;**
- (e) if so, the details thereof and if not, the reasons therefor; and**
- (f) the details regarding the funds allocated and released by the Government for promoting awareness regarding the Carbon Credit Trading Scheme?**

**A N S W E R**

**THE MINISTER OF STATE IN THE MINISTRY OF POWER**

**(SHRI SHRIPAD NAIK)**

**(a) & (b): Carbon Credit Trading Scheme (CCTS) was notified in June, 2023 and amended in December, 2023 under sub-section (w) of section 14 of the Energy Conservation Act, 2001( as amended).**

**Under CCTS there are two mechanisms namely, compliance mechanism and offset mechanism. At present compliance mechanism covers sectors namely Aluminum, Cement, Chlor – Alkali, Fertilizer, Iron & Steel, Petrochemical, Petroleum Refinery, Pulp & Paper and Textile.**

**.....2.**

**(c) : Approximately 795 obligated entities have been estimated to be covered under the compliance mechanism of CCTS. State wise details are as follows:**

<b>State</b>	<b>Obligated Entities</b>
<b>Andhra Pradesh</b>	<b>41</b>
<b>Assam</b>	<b>8</b>
<b>Bihar</b>	<b>5</b>
<b>Chhattisgarh</b>	<b>76</b>
<b>Goa</b>	<b>5</b>
<b>Gujarat</b>	<b>101</b>
<b>Haryana</b>	<b>12</b>
<b>Himachal Pradesh</b>	<b>14</b>
<b>Jammu Kashmir</b>	<b>1</b>
<b>Jharkhand</b>	<b>25</b>
<b>Karnataka</b>	<b>55</b>
<b>Kerala</b>	<b>4</b>
<b>Madhya Pradesh</b>	<b>33</b>
<b>Maharashtra</b>	<b>48</b>
<b>Meghalaya</b>	<b>10</b>
<b>Odisha</b>	<b>83</b>
<b>Punjab</b>	<b>28</b>
<b>Rajasthan</b>	<b>70</b>
<b>Tamil Nadu</b>	<b>49</b>
<b>Telangana</b>	<b>26</b>
<b>Union territory of Puducherry</b>	<b>2</b>
<b>Uttar Pradesh</b>	<b>45</b>
<b>Uttarakhand</b>	<b>7</b>
<b>West Bengal</b>	<b>47</b>
<b>Grand Total</b>	<b>795</b>

**(d) & (e) : The greenhouse gas emission intensity targets in terms of tonnes of CO<sub>2</sub> per tonne of product for following sectors namely Aluminum, Cement, Chlor-Alkali, Fertilizer, Iron & Steel, Petrochemical, Petroleum Refinery, Pulp & Paper and Textile are being finalized by the government.**

**(f) : The government has not allocated any funds for the administration of CCTS. The scheme expenses would be covered by the fee and charges collected from entities under CCTS and Bureau of Energy Efficiency's own resources.**

\*\*\*\*\*